

BY E-MAIL

THE GAUHATI HIGH COURT AT GUWAHATI
(THE HIGH COURT OF ASSAM: NAGALAND: MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VI-02/2012/ 236 /STT

From: Sri A.Chakravarty,
Registrar (Judicial),
Gauhati High Court, Guwahati

To

1. The District & Sessions Judges,
Kamrup/ Morigaon/ Nagaon/ Golaghat/ Jorhat/ Sivasagar/
Dibrugarh/ Tinsukia/Dhemaji/ Lakhimpur, N.Lakhimpur/ Sonitpur,
Tezpur/ Udalguri/ Darrang, Mangaldoi/Nalbari/ Barpeta/ Bongaigaon/
Kokrajhar/ Dhubri/ Goalpara/ Cachar, Silchar / Karimganj/ Hailakandi.
2. The Member, MACT I / II /III, Kamrup, Guwahati.
3. The Member, MACT, Nagaon/Nalbari/Barpeta/Dhubri/Silchar.
4. The Special Judge Assam, Guwahati
5. The Special Judge, C.B.I., Assam, Guwahati
6. The Special Judge, Addl. CBI Court I / II, Chandmari, Ghy
7. The Judge, Designated Court, Guwahati
8. The Principal Judge, Family Court, Guwahati No.1 & 2/Silchar
9. Presiding Officer, Labour Court, Guwahati/ Dibrugarh
10. Presiding Officer, Industrial Tribunal, Guwahati/ Silchar

Dated Guwahati the 24th June, 2013

Sub: Modification in the Order No.24 dated 24th April, 2013 of this Registry
in connection with Action Plan for reduction in pendency of 5 years
and longer pending Cases for the period w.e.f. 01.05.2013 to
31.12.2013.

Ref: This Registry's letter No. HC.VI-02/2012/ 188 /STT dtd. 24.04.2013

Sir / Madam,

With reference to the above, I am directed to inform you that holding of
daily meeting in your Judgeship from 9.30 am for 15-20 minutes as per the direction
at **SI.No."iv)"** in the **Order No.24** dated **24.04.2013** which reads as "**Every District &
Sessions Judge shall hold meeting every day at 09.30 A.M. for 15/20 minutes with the
Judicial Officers of the district. The District & Sessions Judges shall guide the
Judicial Officers within their jurisdiction, to increase the qualitative and quantitative
output of the Officers**" has been modified for holding such meeting once in a week,
as per your convenience, from 09.30 A.M. to 10.00.A.M.

Therefore, as directed, you are requested to hold the aforementioned
meeting once in a week instead of holding daily.

Further, I am also directed to inform you that such meeting may also
be held more than once in a week as per your convenience.

Yours faithfully,


REGISTRAR (JUDICIAL)


Memo No.HC.VI-02/2012/ _____ /STT, dated Guwahati, the 24.06.2013

Copy to:

1. The Registrar (Vig/Admn.), Gauhati High Court, Guwahati.

2. The Joint Registrar-cum-Principal Secretary to Hon'ble the Chief Justice, Gauhati High Court, Guwahati.
3. The Joint Registrar _____, Gauhati High Court, Guwahati
4. Deputy Registrar, _____, Gauhati High Court, Guwahati
5. ✓ The System Analyst, Gauhati High Court, Guwahati. He is directed to send the letter to the District & Sessions Judges of Assam by E-mail immediately.
6. The Pvt. Secretary to Hon'ble Mr/Mrs. Justice _____, Gauhati High Court, Guwahati.
7. The Superintendent (_____) Gauhati High Court, Guwahati.
8. The C.A. to the Registrar General, Gauhati High Court, Guwahati.


REGISTRAR (JUDICIAL)


24/6/19